



THE HIGH COURT OF KERALA

Kochi : 682031

Email:dl1section.hc-ker@gov.in

Phone:04842562857

Fax:04842562451

Date: 12-10-2026

HCKL/3022/2026/D1-2

NOTIFICATION

Sub:- High Court of Kerala-Senior Advocates-Designation of-Reg.

Ref:- High Court of Kerala (Designation of Senior Advocates) Rules,2026

In exercise of the powers conferred by Section 16(2) of the Advocates Act, 1961 (Central Act 25 of 1961) read with Rule 2 of the High Court of Kerala (Designation of Senior Advocates) Rules, 2026, the Honorable the Chief Justice and the Honorable Judges of the High Court of Kerala, have resolved to designate Sri. P.B.Menon, Advocate as Senior Advocate with effect from 12.10.2026.

(By Order)
Digitally signed by
GOPAKUMAR G
Date: 12-10-2026
18:09:58
Gopakumar G
REGISTRAR GENERAL

To:- The Secretary General, Supreme Court of India (with C/L)
The Advocate General, Kerala (with C/L).
The Additional Solicitor General for India at High Court of Kerala,
Ernakulam.

The Registrar Generals of High Courts.(through email)

The Secretary, Bar Council of India, New Delhi.

The Secretary, Bar Council of Kerala, Ernakulam.

The Secretaries of all State Bar Councils in India.

All the Bar Associations in the State of Kerala (through the respective District Judges).

The Superintendent of Government Presses, Thiruvananthapuram (with C/L).

The President, Kerala High Court Senior Advocates' Association,
Ernakulam.

The Secretary, Kerala High Court Advocates' Association, Ernakulam.

The Principal District Judges in the State.

The President, Kerala High Court Advocates' Clerks' Association,
Ernakulam.

The Private Secretary to the Honorable the Chief Justice, High Court.

The Public Relations Officer, High Court.

The Private Secretary to the Honorable Judges, High Court.

The Filing and Court Officer's Section, High Court.

All Officers and Sections, High Court .

The IT (Technical Cell), High Court.

The Confidential Assistants to the Registrars, Director (KJA) and the
Additional Registrar (General Administration)

The Administrative Records Section, High Court.

The Notice Board, High Court

The File/Stock File

Copy
submitted
to:- **The Honourable the Chief Justice
and the Honourable Judge**